

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2017 along with IA No. 29/2019

Subject : Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.07.2008 between the Petitioner and Respondent No. 1.

Petitioner : Maithon Power Limited (MPL)

Respondents : BSES Rajdhani Power Limited (BRPL) and Anr.

Petition No. 5/MP/2017

Subject : Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent No. 1.

Petitioner : Maithon Power Limited (MPL)

Respondents : Tata Power Delhi Distribution Limited (TPDDL) & Anr.

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, MPL
Shri Shreshth Sharma, Advocate, MPL
Ms. Apoorva Misra, Advocate, MPL
Shri Pankaj Prakash, MPL
Ms. Ranjana Roy Gawai, Advocate, TPDDL
Ms. Ananya Chug, Advocate, TPDDL
Shri Buddy Ranganadhan, Advocate, BRPL
Shri Dushyant Manocha, Advocate, BRPL
Shri Vivek Singh, Advocate, BRPL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

Learned counsel for the Respondent, BSES Rajdhani Power Limited (BRPL) submitted that present Interlocutory Application No. 29/2019 has been filed for amendment of reply/counter claim dated 13.9.2017 filed in the Petition No.4/MP/2017. Learned senior counsel of the Petitioner opposed the IA.



2. Learned senior counsel for the Petitioner and the Respondent, BRPL advanced extensive arguments in support of their contentions by relying upon the various judgments of Hon'ble Supreme Court, APTEL and this Commission and reiterated the submissions made in their respective pleading.

3. Learned counsel for the Petitioner in Petition No. 5/MP/2017 submitted that the Petition may be listed for hearing along with Petition No. 4/MP/2017.

4. On the request of the parties, time to file written submissions was granted till 11.11.2019 with copy to each other. The Commission directed that due date of filing written submissions should be strictly complied with. No extension shall be granted on any account.

5. Subject to this, order in the IA was reserved.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

